NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1066/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES:

Lark Chemicals Pvt.Ltd.

V/s.

DESIGNATION

Goa Antibiotics and Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

NAME

126 Suraj Agrawal 116 Adv. Rahul Singh 126. Shyam Kapadia Darshun Melita Gor Appliant Peoja Kane i/6 Ahrmehiladhar & Co.

SIGNATURE

ORDER

CP No. 1066/IB/ NCLT/MB/MAH/2017

The Respondent side has filed a memo mentioning that the Respondent Company has agreed to settle the dispute by paying alleged principal claim of ₹1,11,30,064/- in 10 equal monthly installments starting from the month of August, 2017. It has also been mentioned that the Respondent Company does not claim any interest on the principal amount agreed to be paid by the Corporate Debtor.

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For the Petitioner side not been agreeable to the proposal that has come forward from the Debtor side, both the parties are directed to file written submissions, if any, on 10.7.2017. List this matter on 10.7.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)